

Sl. No.	State/UT	2015-16
25.	Tamil Nadu	56.3
26.	Telangana	56.6
27.	Tripura	61.9
28.	Uttarakhand	44.6
29.	Uttar Pradesh	43.7
30.	West Bengal	50.7
31.	Andaman and Nicobar Islands	54.1
32.	Chandigarh	37.1
33.	Dadra and Nagar Haveli	45.4
34.	Daman and Diu	50.1
35.	Lakshadweep	34.6
36.	Puducherry	50.9
	ALL INDIA	50.5

Source: E&U Surveys of Labour Bureau.

Central Sector Scheme for Rehabilitation of Bonded Labourers, 2016

2511. SHRI HUSAIN DALWAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether according to the Central Sector Scheme for Rehabilitation of Bonded Labourers, 2016, the victim will be given any rehabilitation or protection if the accused is acquitted;

(b) if not, the reasons therefor;

(c) whether a Release Certificate will be provided if bonded labour is found to be present but no conviction takes place;

(d) if not, the reasons therefor;

(e) the plans under the scheme to ensure that the trial is completed in one day; and

(f) the avenues to protect the victims from threat and intimidation in the event of prolonged trial?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (f) Release of rehabilitation assistance under the Central Sector Scheme for Rehabilitation of Bonded Labourers, 2016 has been linked with conviction of the accused.

District Administration, during the pendency of trial, if arrived at a *prima facie* finding and proof of bondage, then the proposal for cash assistance shall not be stopped for want of details of conviction. However, final disbursement of cash assistance and non-cash assistance shall be made upon proof of bondage and other legal consequences as per judicial process.

In case where immediate assistance is necessary for care and protection of the rescued persons during pendency of trial, such assistance including footling, lodging, medical assistance, legal aid, provisions for victim's or witness' protection etc., shall be provided under any other law or scheme forthwith, notwithstanding the entitlements prescribed under the scheme.

District administration, if concludes that the alleged bonded labour, in fact, is not in a condition of bondage but required socio-economic assistance, may provide State assistance under any other scheme administered by them.

National Career Service Project

2512. SHRIMATI SASIKALA PUSHPA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of Employment Exchanges and other institutions using technology to provide a variety of employment related services like job postings, career counselling, vocational guidance, skill courses, apprenticeship under National Career Service Project;

(b) the details of employment provided to youths across the country through this project, since its inception, State-wise;

(c) whether Government has fixed any target to provide employment through this Project by 2020; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (d) The Ministry of Labour and Employment is implementing the National Career Service (NCS) Project as a Mission Mode Project for transformation of the National Employment Service to provide a variety of employment